

NOTIFICATIONS UNDER THE CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to lay on the Table:—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Draw-back (General) Twenty-eighth Amendment Rules, 1969, published in notification No. G. S.R. 2012 and G.S.R. 2013 in Gazette of India dated the 23rd August, 1969.
- (ii) The Customs and Central Excise Duties Export Draw-back (General) Twenty-ninth Amendment Rules, 1969, published in Notification No. G. S.R. 2014 and G.S.R. 2015 in Gazette of India dated the 23rd August, 1969.
- (iii) The Customs and Central Excise Duties Export Draw-back (General) Thirtieth Amendment Rules, 1969, published in Notification No. G. S.R. 2016 and G.S.R. 2017 in Gazette of India dated the 23rd August, 1969.
- (iv) The Customs and Central Excise Duties Export Draw-back Amendment Rules, 1969, published in Notification No. G. S.R. 2018 and G.S.R. 2019 in Gazette of India dated the 23rd August, 1969.
- (v) The Customs and Central Excise Duties Export Drawback (General) Thirty-third Amendment Rules, 1969, published in Notification No. G. S. R. 2020 and G.S.R. 2021 in Gazette of India dated the 23rd August, 1969.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Thirty-first Amendment Rules, 1969, published in Notification No. G.S.R. 2022

and G.S.R. 2023 in Gazette of India dated the 23rd August, 1969.

- (vii) The Customs and Central Excise Duties Export Draw-back (General) Thirty-fourth Amendment Rules, 1969, published in Notification No. G.S.R. 2024 and G.S.R. 2025 in Gazette of India dated the 23rd August, 1969.
- (viii) G.S.R. 2032 published in Gazette of India dated the 23rd August, 1969, containing corrigendum to Notification No. G.S.R. 1547 dated the 28th June, 1969.

[Placed in Library. See No. LT-1924/60].

(2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 2026 and G.S.R. 2027 published in Gazette of India dated the 23rd August, 1969.
- (ii) G.S.R. 2028 and G.S.R. 2029 published in Gazette of India dated the 23rd August, 1969.
- (iii) G.S.R. 2030 and G.S.R. 2031 published in Gazette of India dated the 23rd August, 1969.

[Placed in Library. See No. LT-1925/69].

SUGAR (CONTROL) AMENDMENT ORDER

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): On behalf of Shri Annasaheb Shinde, I beg to lay on the Table a copy of the Hindi version of the Sugar (Control) Amendment Order, 1969, published in Notification No. G.S.R. 1915 in Gazette of India dated the 6th August 1969 under subsection (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2926/69].

COTTON CONTROL (SECOND AMEND-MENT) ORDER 1969

वैदेशिक व्यापार तथा प्रति मंत्रालय में
उपमंत्री (चौधरी राम सेवक यादव) में